

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 199/2021

(Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No. 1599/1992 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NARESH

Respondent(s)

Date : 19-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Rana Mukherjee, Adv.
 Mr. Ajay Vikram Singh, AOR
 Ms. Priyanka Singh, Adv.
 Mr. Neelambar Jha, Adv.
 Mr. Chandra Shekher, Adv.

For Respondent(s) Mr. Divyesh Pratap Singh, AOR
 Mr. Shivangi Singh, Adv.
 Mr. Vikram Pratap Singh, Adv.
 Ms. Shailja Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent, the matter stands adjourned for four weeks.

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)